

**CUSTOMS EXCISE & SERVICE TAX APPELLEATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH,COURT NO. 1**

SERVICE TAX APPEAL NO. 51838/2018

[Arising out of Order-in-Appeal No. UDZ-EXCUS-000-APP-151-2018 dated 12.03.2018 passed by the Commissioner (Audit), Central Excise & GST, Jodhpur, Rajasthan]

SAMUNDAR SINGH CHUNDAWAT

E-18, Arihant Colony, Madri
UDAIPUR

Appellant

Vs.

**COMMISSIONER of CENTRAL GOODS
AND SERVICE TAX EXCISE CUSTOMS,
UDAIPUR**

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Harshvardhan, Authorised Representative

CORAM:

HON'BLE Mr.JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing/ Decision: **17/07/2023**

FINAL ORDER No. 50940/2023

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**